

Mr. Speaker: You want them to lay Shri Nanda's speech also?

श्री सुबोध सिन्हा : वह कह रहे हैं कि नियम देखें जायें ।

Shri S. M. Banerjee: In this particular case, because Shri Subodh Banerji had mentioned the name of some party in his proposed speech, it was disallowed by the Station Director. We wanted to know under what rule it was done. At the same time, we wanted to know under what rule Mr. Nanda, when he was the Home Minister, was allowed to make his speech in which there was a similar remark to a particular political party, the Left Communist Party, on the All India Radio. Both these statements should have been laid on the Table of the House so that we could have judged whether Mr. Nanda was correct or Mr. Subodh Banerji was correct.

Shrimati Nandini Satpathy: About the code and Mr. Nanda's speech on the All India Radio, the hon. Minister said that he would look into those things. About the script of the speech of the West Bengal Labour Minister, he said that it would be laid on the Table. About other things, he said that he would look into them.

Shri C. K. Bhattacharyya (Raiganj): I have a submission to make. The speech of the West Bengal Labour Minister is under the scrutiny of the Calcutta High Court. The Calcutta High Court has issued a notice against the Minister for having published his speech in a weekly of Calcutta. The High Court has issued a notice and asked the Minister to be personally present at the hearing. Laying this speech on the Table of the House will amount to giving publicity to it. The Calcutta High Court has issued contempt proceedings against the Minister himself for having given publicity to it. Would it be proper for us to give publicity to it? Should we be a party to it? I suggest that this matter may be held over till the High Court disposes it off.

Mr. Speaker: They will look into the legal aspect of it.

#### NOTIFICATIONS UNDER AIRCRAFT ACT

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): I beg to lay on the Table a copy each of the following Notifications under section 14-A of the Aircraft Act, 1934, together with Explanatory Note:—

- (1) The Aircraft (Amendment) Rules, 1967, published in Notification No. G.S.R. 484 in Gazette of India dated the 8th April, 1967.
- (2) The Aircraft (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 511 in Gazette of India dated the 15th April, 1967.
- (3) The Aircraft (Third Amendment) Rules, 1967, published in Notification No. G.S.R. 548 in Gazette of India dated the 22nd April, 1967. [Placed in Library. See No. LT-457/67.]

#### NOTIFICATION UNDER RICE-MILLING INDUSTRY (REGULATIONS) ACT

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (1) I beg to relay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1967, published in Notification No. G.S.R. 187 in Gazette of India dated the 11th February, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-128/67.]

(2) I beg to lay on the Table—

- (1) A copy of the Rice-Milling Industry (Regulation and

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- Licensing) Second Amendment Rules, 1967, published in Notification No. G.S.R. 735 in Gazette of India dated the 20th May, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-458/67.]
- (ii) A copy each of the following Notifications, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (a) G.S.R. 497 published in Gazette of India dated the 5th April, 1967, making certain amendment to Notification No. G.S.R. 153 dated the 1st February, 1967.
- (b) G.S.R. 499 published in Gazette of India dated the 10th April, 1967, rescinding the West Bengal Essential Commodities (Restrictions on Movement) Control Order, 1965.
- (c) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1967, published in Notification No. G.S.R. 561 in Gazette of India dated the 22nd April, 1967.
- (d) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 562 in Gazette of India dated the 22nd April, 1967.
- (e) G.S.R. 563 published in Gazette of India dated the 22nd April, 1967, rescinding the Gujarat Roller Mills Mixed Atta (Price Control) Order, 1966.
- (f) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1967, published in Notification No. G.S.R. 567 in Gazette of India dated the 16th April, 1967.
- (g) The Delhi Specified Food Articles (Movement Control) Amendment Order, 1967 published in Notification No. G.S.R. 568 in Gazette of India dated the 15th April, 1967.
- (h) The Northern Inter-Zonal Rice (Movement Control) Order, 1967, published in Notification No. G.S.R. 573 in Gazette of India dated the 18th April, 1967.
- (i) G.S.R. 574 published in Gazette of India dated the 18th April, 1967, rescinding the Northern Zone Paddy (Restriction of Export) Order, 1959.
- (j) The Northern Inter-Zonal Gram (Movement Control) Order, 1967, published in Notification No. G.S.R. 575 in Gazette of India dated the 18th April, 1967.
- (k) The Northern Inter-Zonal Maize (Movement Control) Order, 1967, published in Notification No. G.S.R. 658 in Gazette of India dated the 3rd May, 1967.
- (l) G.S.R. 708 published in Gazette of India dated the 10th May, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- (m) The Rajasthan Foodgrains (Restrictions on Border Movement) Third Amendment Order, 1967, published in Notification No. G.S.R. 786 in Gazette of India dated the 20th May, 1967. [Placed in Library. See No. LT-459/67.]

(iii) A copy of the Annual Accounts of the Animal Welfare Board, Madras for the year 1965-66 along with the Audit Report thereon. [Placed in Library. See No. LT-460/67.]

**ORDERS UNDER DELIMITATION COMMISSION ACT**

The Deputy Minister in the Ministry of Law (Shri D. E. Chavan): I beg to lay on the Table—

(1) A copy each of the following Orders of the Election Commission under sub-section (2) of section 11 of the Delimitation Commission Act, 1962.

(i) Order No. 5C published in Notification No. S.O. 147 in Gazette of India dated the 11th January, 1967, making certain amendments in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.

(ii) Order No. 15A published in Notification No. S.O. 352 in Gazette of India dated the 27th January, 1967, making certain corrections in the Delimitation Commission's Order No. 15 dated the 23rd May, 1966, relating to the State of Uttar Pradesh.

(iii) Order No. 5D published in Notification No. S.O. 420 in Gazette of India dated the 31st January, 1967, making certain corrections in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar. [Placed in Library. See No. LT-461/67.]

(3) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1967, published in Notification No. G.S.R. 526 in Gazette of India dated the 26th April, 1967.

under sub-section (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-462/67.]

(3) A copy of the Registration of Electors (Amendment) Rules, 1967, published in Notification No. S.O. 1127, in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-463/67.]

(4) A copy of the Conduct of Elections (Amendment) Rules, 1967, published in Notification No. S.O. 1542 in Gazette of India dated the 25th April, 1967, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-464/67.]

12.59½ hrs.

**PETITION RE. SHIFTING OF VEHICLE RESEARCH DEVELOPMENT ESTABLISHMENT FROM AHMEDNAGAR TO AVADI**

श्री आज़ करनेगीज (बम्बई दक्षिण) :  
 अध्यक्ष महोदय, मैं बहिकल रिमच डेवलपमेंट इन्स्टीट्यूट को महामदनगर से आवाडी हटाने के संबंध में महामदनगर के बसंत बाबुदेव कुलकर्णी और अन्य नागरिकों की ओर से एक याचिका पेश करता हूँ।

अध्यक्ष महोदय, यह याचिका करीब...

Mr. Speaker: No speech please ..  
 (Interruption)

The House stands adjourned for lunch to meet at 2 O' Clock.

1½ hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock